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**GOVERNMENT OF NCT OF DELHI  
DELHI DISASTER MANAGEMENT AUTHORITY**

No. F.18/DDMA/COVID-19/2020/ 120

Dated: 01/05/2020

**ORDER**

Whereas, the Delhi Disaster Management Authority (DDMA) is satisfied that the NCT of Delhi is threatened with the spread of COVID-19 epidemic, which has already been declared as a pandemic by the World Health Organisation, and has considered it necessary to take effective measures to prevent its spread in NCT of Delhi;

And whereas, Delhi Disaster Management Authority has issued various orders/instructions from time to time to all authorities concerned to take all required measures to appropriately deal with the situation;

And whereas vide order No.40-3/2020-DM-I (A) dated 29.04.2020 of MHA, Govt. of India, the Government of India has included in its consolidated revised guidelines, the movement of stranded persons including migrant workers, tourists, pilgrims etc. subject to certain stipulations, which, *inter alia*, includes designating nodal authorities and developing standard protocols for receiving and sending such stranded persons.

And whereas, protocols shall be developed and mechanisms shall be put in place for this purpose at the earliest in due consultation with stakeholders;

And whereas till 3<sup>rd</sup> May, 2020; the lockdown measures remain in full force so as to prevent any unlawful assembly and disorderly movement of any persons throughout the NCT of Delhi;


And whereas certain intelligence inputs have been received that in view of the aforesaid order of MHA, Government of India; certain anti-social elements may try to incite and provoke the stranded persons, particularly migrant workers in the undesirable hope of creating some tensions and conflict besides attempting to violate the lockdown measures which shall have **devastating** consequences in the fight against COVID-19 disease.

Now, therefore, in exercise of powers conferred under Section 22 of the Disaster Management Act, 2005; the undersigned, in his capacity as Chairperson, State Executive Committee, GNCTD, hereby directs the Commissioner of Police, Delhi and District Disaster Management Authorities (DDMAs) to take all necessary measures and make all out efforts including following, to prevent any such unlawful assembly and movement of persons in any part of NCT of Delhi:-

- (a) Adequate number of pickets should be set up in all the areas where the migrant workers are residing to prevent their movement.
- (b) The inter-state borders must be completely sealed and a strict vigil should be maintained on inter-state movement of goods carriers too, lest they become a vehicle for illegal transportation of stranded persons.
- (c) Any vehicle found transporting stranded persons should be impounded and strict punitive action as per law should be taken against violators.
- (d) It should be ensured that no movement of such stranded persons should be allowed at the inter-state borders without following the protocol prescribed by the MHA, GOI and GNCT of Delhi.

- (e) Necessary directions should be issued to all the field authorities viz: SHOs, District Dy. Commissioners of Police and Joint Commissioners of Police (Range) for ensuring the implementation of this order in letter & spirit.

Special Commissioner (Intelligence) and Special Commissioners (Law & Order) of Delhi Police shall gather intelligence from all corners of Delhi & the inter-state borders in respect of movement of migrant labour force, tourists and pilgrims etc. and share the same with all District DCPs and SHOs who will take concreateed and focused actions/steps in respect of all actionable intelligence. Also all the field functionaries shall remain in the field for enforcement of the orders. It should be ensured without fail that the social distancing and other protocols prescribed by Govt. of India and Govt. of NCT of Delhi for containing and preventing the spread of COVID-19 are followed in letter and spirit.

  
(Vijay Dev) 11/5/20

Chief Secretary, Delhi

**Copy for compliance to:**

1. Commissioner of Police, Delhi
2. Special Commissioner of Police (Intelligence), Delhi
3. Special Commissioners of Police (Law & Order), Delhi
4. All District Magistrates/Chairman of DDMA's, Delhi
5. All District Deputy Commissioners of Police, Delhi
6. All SHOs of Delhi (through Commissioner of Police, Delhi)

**Copy for kind information to:**

1. Pr. Secretary to Hon'ble Lt. Governor, Delhi.
2. Addl. Secretary to Hon'ble Chief Minister, GNCTD
3. Secretary to Hon'ble Dy. Chief Minister, GNCTD
4. Secretary to Hon'ble Revenue Minister, GNCTD
5. Secretary to Hon'ble Health Minister, GNCTD
6. Secretary to Hon'ble Labour Minister, GNCTD
7. Secretary to Hon'ble Social Welfare Minister, GNCTD
8. Secretary to Hon'ble F&S Minister, GNCTD
9. Addl. Chief Secretary, Home, GNCTD
10. Pr. Secretary (Revenue) – cum – Divisional Commissioner, GNCTD
11. Director (DIP), GNCTD – for wide publicity
12. System Analyst, O/o Divisional Commissioner, Delhi for uploading the Order on website of Delhi Government.
13. Guard File.